

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 118/TT/2017

- Subject** : Tariff from COD to 31.3.2019 for 400 kV D/C Kakrapar APP-Navsari transmission line along with associated bays at Navsari GIS & 400 kV D/C Kakrapar APP-Vapi transmission line along with associated bays at Vapi Sub-station.
- Date of Hearing** : 28.8.2018
- Coram** : Shri P.K. Pujari, Chairperson
Shri A. K. Singhal, Member
Dr. M. K. Iyer, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Madhya Pradesh Power Management Company Ltd. (MPPMCL) and 16 others
- Parties present** : Shri Narender Hooda, Senior Advocate, NPCIL
Shri Vivek Kumar Singh, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri V. P. Rastogi, PGCIL
Shri Rakesh Prasad, PGCIL
Shri B. Dash, PGCIL
Shri Pankaj Sharma, PGCIL
Shri Sandeep Sarwate, NPCIL
Shri Rajeev Kumar Gupta, MPPMCL

Record of Proceedings

The representative of the petitioner submitted that the tariff for 400 kV D/C Kakrapar APP-Navsari transmission line along with associated bays at Navsari GIS & 400 kV D/C Kakrapar APP-Vapi transmission line along with associated bays at Vapi Sub-station from 29.6.2017 to 31.3.2019 is claimed in the instant petition. He submitted that there is a time over-run of 8 months and 2 days and it is due to delay in obtaining forest clearance. He further submitted that the time over-run is due to reasons beyond its control and requested to condone the same. He further submitted that the estimated completion cost of ₹32006.22 lakh is within the FR approved apportioned cost of ₹37871.21 lakh. He further submitted that the information sought by the Commission



has already been submitted vide affidavit dated 23.8.2018 and requested to grant the tariff as prayed in the petition.

2. The Commission observed that the petitioner has stated that the undischarged liability as on COD in Fomr-4A is ₹3611.63 lakh whereas in Form-5 it is stated as ₹2194.30 lakh and directed the petitioner to clarify the same and also submit the following information, on affidavit by 7.9.2018 with an advance copy to the respondents:-

- (i) RLDC certificate, COD letter based on actual commissioning for:-
 - (a) 400 kV D/C Kakrapar APP-Navsari transmission line along with associated bays and
 - (b) 400 kV D/C Kakrapar APP-Vapi transmission line along with associated bays at Vapi Sub-station

3. The Commission further observed that no extension of time will be allowed and if the information is not received by 7.9.2018, the matter will be decided on the basis of the information already on record.

4. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

